

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

OA.No.1925/93

New Delhi, dated this the 17th of August, 1994.

Shri N.V. Krishnan, Hon. Vice Chairman(A)

Shri C.J. Roy, Hon. Member(J)

Shri Nand Kishore,
S/o Shri Faqir Chand,
R/o 6/8 Kichripur,
Delhi 110 091

...Applicant

By Advocate: Shri Ashish Kalia.
versus

Union of India through

Principal Accounts Director,
Indian Audit & Accounts Department,
3rd Floor, A-Wing,
Inderprastha Bhawan,
New Delhi 110 00.

Senior Accounts Officer,
Indian Audit & Accounts Department,
3rd Floor, A-Wing,
I.P. Bhawan,
New Delhi 110 002.

...Respondents

By Advocate : Shri M.M. Sudan.

O R D E R (Oral)

By Shri N.V. Krishnan.

The applicant has filed this OA aggrieved by the Annexure A-1 order, by which, the respondents have disposed of the applicant's representation dated 14.6.93 and 9.7.93. The applicant was informed that he does not fulfil the requirement for regularisation, therefore, he could not be considered and that further the applicant had started working only from 8.4.93 and has stopped coming to the office without any notice and therefore, one Shri Mahala Ram was appointed from 15.4.93. There is a prayer that this memorandum should be set aside and that the respondents should be directed to reinstate the applicant and engage him as a casual labour and grant temporary status on the basis of 'equal pay for equal work'.

2. The respondents have filed the reply in which they have stated that they have no casual labour vacancy as such in the department and in the exigency of service, the applicant was appointed and when the applicant stopped coming to the office without any notice, Shri Mahala Ram was appointed for a short period in his place.

3. When the matter came up for admission today, the learned counsel for the respondents submitted that in the circumstances, the respondents ~~should~~ only be willing to consider the applicant for engagement on a casual basis if and when the necessity for such engagement arises in future and he requested that if this was acceptable to the applicant, the OA could be disposed of by recording this statement.

4. The learned counsel for the applicant did not have any objection to the disposal of the OA in this manner.

5. Accordingly, we record the submissions of the learned counsel for the ~~applicant~~ ^{all parties} and dispose of this OA with a direction to the respondents to consider the claims of the applicant for engagement on a casual basis, in case the need for such an engagement arises in future.

6. OA disposed of accordingly. No costs.


(C.J. ROY)
MEMBER (J)


(N.V. KRISHNAN)
VICE CHAIRMAN (A)

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